

(2005) 07 MAD CK 0159

Madras High Court (Madurai Bench)

Case No: Cont. Petition No. 118 of 2005

S.L. Hemalatha

APPELLANT

Vs

Thiru. Ramesh Kumar Khanna,
I.A.S., (I/C), Principal Secretary to
Government, Labour and
Employment Department and
Mr. M. Meera Mytheen, Deputy
Chief Inspector of Factories

RESPONDENT

Date of Decision: July 21, 2005

Hon'ble Judges: A. Kulasekaran, J

Bench: Single Bench

Advocate: A. Thirumurthy, for the Appellant; Ajmalkhan, for the Respondent

Final Decision: Dismissed

Judgement

@JUDGMENTTAG-ORDER

A. Kulasekaran, J.

Heard the learned counsel for the petitioner as well as the learned counsel for 2nd respondent.

2. It is an admitted fact that the respondents have filed a petition to vacate the interim stay granted in W.P.M.P. No. 4160 of 2005 in W.P. No. 3953 of 2005 before this Court before filing of Contempt Petition.

3. The Court should bear in mind that the power to punish for contempt large as it is, must always be exercised cautiously and wisely. This power had to be used sparingly, however when its use is needed to correct standards of behaviour in a grossly and repeated erring quarters.

4. In this case respondent already filed a petition to vacate the interim order, before the contempt is filed, hence non-compliance of the order cannot be termed as willful or intentional disobedience. For the said reasons contempt petition is dismissed.